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मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 109]

भोपाल, शुक्रवार, दिनांक 26 फरवरी 2021—फाल्गुन 7, शक 1942

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 26 फरवरी 2021

क्र. 3080-117-इक्कीस-अ-(प्रा.)—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, पंडित एस. एन. शुक्ला, विश्वविद्यालय (संशोधन) विधेयक, 2021 (क्रमांक 10 सन् 2021) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
आर. पी. गुप्ता, अवर सचिव.

MADHYA PRADESH BILL

No. 10 OF 2021

PANDIT S. N. SHUKLA UNIVERSITY (AMENDMENT) BILL, 2021

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MADHYA PRADESH BILL

No. 10 of 2021

PANDIT S. N. SHUKLA UNIVERSITY (AMENDMENT) BILL, 2021

A Bill further to amend Pandit S. N. Shukla University Act, 2016.

Be it enacted by the Madhya Pradesh Legislature in the seventy-second year of the Republic of India, as follows :—

Short title and commencement.

1. (1) This Act may be called **Pandit S. N. Shukla University (Amendment) Act, 2021**
- (2) It shall come in to force from the date of its publication in the Madhya Pradesh Gazette.

Amendment of Section 2.

2. In Section 2 of Pandit S. N. Shukla University Act, 2016 (No. 28 of 2016) (hereinafter referred to as the principal Act), after clause (j), the following clause shall be inserted, namely:—

“(j-a). Pro-vice-Chancellor” means Pro-vice-chancellor of the University nominated by the Vice-Chancellor as prescribed in Section 9A of the Act;”.

Insertion of Section 9A.

3. After Section 9 of the principal Act, the following section shall be inserted, namely:—

Pro-vice-Chancellor.

“9A. The Vice-Chancellor may nominate one of the Deans as Pro-Vice-Chancellor who shall hold office during the pleasure of the Vice-Chancellor and shall perform such function as may be assigned to him by the Vice-Chancellor.”.

Substitution of Section 10.

4. For Section 10 of the principal Act, the following section shall be substituted, namely:—

Officers of the University.

“10. The officers of the University shall include Pro-Vice-Chancellor, Dean of Faculties, Dean Students Welfare, Registrar, Finance Comptroller and such other officers as may be declared by the Statutes to be the officers of the University.”.

Repeal and saving.

5. (1) Pandit S. N. Shukla University (Amendment) Ordinance, 2021 (No. 6 of 2021) is hereby repealed.

(2) Notwithstanding the repeal of the said Ordinance, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

STATEMENT OF OBJECTS AND REASONS

There are 14 State Universities functioning under the Department of Higher Education, Out of 14 Universities there is a provision for rector in 08 State Universities under the provision of the Madhya Pradesh Vishwavidyalaya Adhiniyam, 1973 (No. 22 of 1973) and provision for Pro-Vice-Chancellor is in 03 State Universities viz Mahatma Gandhi Chitrakoot Gramodaya Vishwavidyalaya, Chitrakoot, Maharshi Panini Sanskrit and Vedic Vishwavidyalaya, Ujjain and Atal Bihari Vajpayee Hindi Vishwavidyalaya, Bhopal under the provision of their respective Acts. There is neither a provision for the post of Rector nor for the post of Pro-Vice-Chancellor in the Acts of Madhya Pradesh Bhoj (Open) University, Bhopal, Pandit S. N. Shukla University, Shahdol and Dr. B. R. Ambedkar University of Social Sciences, Mhow.

2. All State Universities are ensuring their qualitative education by strengthening its academic and administrative controls. Pro-vice-Chancellor post shall be more effective to ensure the essential academic and administrative controls over these Universities.

3. In line with University Grants Commission, Regulation, dated 18th July, 2018, provision for the post of Pro-Vice-Chancellor has been proposed in the three State Universities of Madhya Pradesh Bhoj (Open) University, Bhopal; Pandit S. N. Shukla University, Shahdol and Dr. B. R. Ambedkar University of Social Sciences, Mhow. Therefore, it is proposed to amend Pandit S. N. Shukla University Act, 2016 (No. 28 of 2016).

4. As the matter was urgent and the legislative Assembly was not in session, Pandit S. N. Shukla University (Amendment) Ordinance, 2021 (No. 6 of 2021) was promulgated for the purpose. It is now proposed to replace the said ordinance by an Act of the State Legislature without any modification.

5. Hence this Bill.

Bhopal :
Dated the 15th February, 2021

DR. MOHAN YADAV
Member-in-Charge.